है वह बैस्ट चला जाता है। इसलिये मेरा मुझाव वह है कि सरकार की तरफ से फौरन मकान बनाये जायें ग्रीर जो खर्चा इन मकानों को बनाने में ग्राये उसको सरकार खद खर्च करे श्रीर सरकार की तरफ से इन लोगां को बसाया जाय। कडप्पा जिले में कोड्र इलाका है वहां पर केले की खेती बहुत बड़े पैमाने पर होती है। लेकिन तूफान के कारण वह खेती खत्म हो गई है। एक एकड में केले की खेती से किसानों को 20 से लेकर 25 हजार रूपयों की ग्रामदनी होती है। लेकिन इस साल तुफान के कारण अब उनको केले के बाग से एक हजार रुपये की भी आमदनी नहीं होगी। इससे पता चलता है कि किस बड़े पैमाने पर तबाही हुई है, किसानों को नुक्रमान पहुंचा है। यहां तक हालत हो गई है कि खेतों को साफ करने के लिये किलानों को अपने पास से रुपया खर्च भारता पड रहा है। इसलिये मैं चाहता हूं कि आप किसानों की मदद करने के लिये कोई स्कीम बनायें। सरकार को सारी चीजों की जांच करने के लियें सेंटर से एक टीम फोरन भेजनी चाहिए और उसके बाद जो नवशान हुआ है उसमें किसानों की मदद की जानी चाहिए (सन्ध्य की घंटी) । श्रीमन, मैं ग्राखिरी बात कहना चाहता हूं। कृषि मंत्री ने कंसलेटिव कमेटी की मिटिंग में जो बात कही है, और यह बात इंडियन एक्सप्रेस में भी आई है उत्से पता चलता है कि सरकार इसको कितनी लापरवाही से ले रही है। इस में कहा गया है

'aid to drought hit States soon' लेकिन सिर्फ यही कहा गया है कि उनको मदद की जायेगी । अभी वहां पर जो तवाहो हुई है उसमें अगर जल्दी मदद नहीं की गई तो हालद और ज्यादा बिगड जायेगी । सन्कार को फोरन से वहां पर अपनी टीम भेजनी चाहिए ग्रौर जो नुकाशान हमा है उस में मदद पहुंचाई

जानी चाहिए । राज्य सरकार ने इसके लिये दो सौ करोड़ रुपयों की मांग की है। लेकिन केन्द्रीय सरकार ने केवल 15 करोड़ रुपयों की इमदाद देने का वायदा किया है। में समझता हं कि इससे वहां पण कुछ होने वाला नहीं है। किसानों को सही मायने में बसाया जाना चाहिए ग्रौर उनको रास्ते पर लाया जाना चाहिए । तीन चार करोड रूपयों से कुछ होने वाला नहीं है। सही मायनों में लोगों को बसाया जाना चाहिए (समय की घंटी)। वहां पर मुखे और तुफान से जो तवाही हुई है उसके लिये कोई रास्ता निकाला जाना चाहिए। मैं चाहता हूं कि सरकार इन बातों पर फोरन ध्यान दे (समय की घंटों)।

The Industrial Develop.

श्रीमन् ग्राप बहुत जल्दी कर देते हैं। उपसभाध्यक्ष (डा० रक्षीक जकराया): ग्राप रूल्स की किसाब पढिये, सब ग्रापको पता चल जायेगा कि इस में कितना टाइम दिया जाता है . . . (ब्यवधःन) ।

श्री बो अस्यनारायम रेड्डो रेड्डी : जव ग्राप बोलते हैं तो ...(व्यवधान)।

THE VICE CHAIRMAN (RAFIO ZAKANA) Please don't record whatever he

SHRI B. SATYANARAYAN- RUDDY:* THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now we take up the Industrial Development Bank of India (Amendment) BiH, 1982.

THE INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) **BILL**, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHANA POOJARY): Sir, I beg to move:

"That the Bill further to amend the Industrial Development Bank of

*Not recorded.

India Act, 1964, as passed by the Lok Sabha, be taken into consideration."

The Industrial Develop-

ment Bank of India

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As the House is aware, the Industrial Development Bank of India is the all-India apex industrial financing institution charged with the responsibility mainly of providing long and medium term finance ior industry and of coordinating the working of other industrial financing institutions. In addition, it developmental and promotion responsibilities. Its share capital is owned wholly by the Government of India.

The IDBI gives financial assistance in various forms directly to large and medium projects. For the semall v,cale industries, it provfcTes assistance mainly by way of refinance and partly by re-discounting of It gives assist, ance both for new bills projects as well as for expansion_i diversification and modernisation purposes. IDBI'S operations have been ex-3 ' paneling rapidly over the years. Excluding export finance, the assistance sanctioned directly or otherwise during the year ending June 1982 aggregated to Rs. 1765 crores relating to 66,516 applications. cumulative assistance sanctioned till June 1982 was Rs. 8303 crores. This assistance is estimated to have generated investment of about Rs. 18,205 crores and additional employment for about 25 lakh persons. IDBI has been playing a significant promotional role as well as meeting the requirements of the backward areas, smUl scale sector and technician The aggregate assistance entrepreneurs-. sanctioned to the backward areas up to June 1982 was Rs. 3351 crores constituting about 42.5% of the total assist; nce sanctioned to industry. The annual assistance sanctioned to the small scale sector has increased five-fold during the last four years from Rs. 120 crores in 1977-78 to Rs. 601 croies in 1981-82. As regards the technician entrepre-

1982 IDBI had neurs up to June extended assistance of Rs. 124 crores to projects promoted for entrepreneurs. For the benefit of smaller applicants and backward areas special schemes have been started like seed capital scheme, lower term contribution and interest, long moratorium and amortisation, etc. and other steps have also been taken like conducting industrial potential surveys and setting up technic;] consultancy organisations. Various steps have also to expedite mnetion and been taken cf assistance and further dispersal refined appraisal ard monitoring arrangements. The demand for fimds the IDBI, which has been steadily from increasing, is expected to continue to grow. While the bulk of IDBI's resources would be from borrowings, in order, Inter alia, to have a balanced debt equity ratio for the Bank, it is considered necessary to increase its share capital. This Bill seeks to raise the limit of the authoiised share capital frcm the level of Rs. 200 crores to Rs. 500 crores. With these remarks I commend the Bill for consideration of the House.

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THE VICE-CHAIRMAN (DR RAFIQ, ZAKARIA): There is one amendment by Sht i Shiva Chandra Jha for refeicnce to the BiH to Select Committee.

SHRI SHIVA CHANDRA JHA (Bihar) : I move-

"That the BiH further to amend the Industrial Development Bank of India Act, 1964, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:-

- 1. Shri R.R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri R. Ramakrishnan
- 4. Shri S.W. Dhabe
- 5. Shri Nepaldev Bhattacharya
- 6. Shri Dipen Ghosh
- 7. Shri Suraj Prasad

8. S&ri G.G Bhattacharya

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- 9. prof. Sourendra Bhattacharjee io. Shri Rameshwar Singh
- .'il. Shri Hukmdeo Narayan Yadav
- 12. Shri Hari Shankar Bhabhra
- 13. Shri Kalraj Mishra
- 14. Shrimati Mohinder Kaur
- 15. Shri Shiva Chandra Jha

with instructions to report by the first week of the next Session."

The questions were proposed.

THE VICE-CHAIRMAN CDR. RAFIO ZAKARIA): The motion for consideration of the Bill moved by the Minister and the amendment for reference of the Bill to a Select Committee moved by Shri Jha, are open for discussion. Shri P. Ramamurti.

Р (Tamil SHRI RAMAMURTI Nadu): Mr. Vice-Chairman, the amendment to the IDBI Act that been moved by the Deputy has Finance Minister is a verv simple The Bill one. Amendment only seeks to enhance or increase the equity capital of the Bank from. Rs. 200 crores to Rs. 500 crores which. according to them, has odierwise, come necessary, because, Bank the will have to undertake large-scale borrowings order in to other finance institutions znd in That been dustries. what stated The now. main question that I want to discuss here is : has been the role of the Industrial Development Bank of India ? When originally the Bill was moved in 1964 by the late Shri T.T. Krishna machari on the floor ofthe Parlia ment, he had stated categorically that the Bank would play a cata of a role lytic role, the catalytic to bring about the agent, in order socio-economic transfer mation-I am repeating the words 'sociotransformation'. But economic what has been the result of the working of the Bank ever since it was established in 1964 by an Act of Parliament? result has

been the same as the result of all the economic policies pursued by Government of India since independence. Every Five-Year Plan document has been proclaiming that the main objective of the Five Year Plan is to lessen the dispaiity in income and wealth and to prevent the concentration of economic power in the hands of a few people. That has been proclaimed as the objective of every Plan, in fact in Plan after Plan and even in the Sixth Plan it is reiterated. Just as the result of the execution of these Plans has been the opposite ofthe proclaimed objective, similarly the result of the working of the Bsnk has been the oppositive of its objective that has been proclaimed; and it cannot be otherwise.

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1982

I will just quote a passage. It is not mine so that you cannol say: "You are a damned Marxist and Communist and therefore you are saying this". You had appointed a Commiteee. I am not talking about the Mahalanobis Commission which was appointed by the late Pandit Jawaharlal Nehru. That was long ago...

THE VICE-CHAIRMAN (DR. RAFIQ, ZAKARIA): You have used a rather unparliamentary expression about yourself.

SHRI P. RAMAMURTI: I do not mind being very unparliamentary about myself. I do not want to be unparliamentary with regard to others.

I am just reading out a paragraph from the Dagli Committee pn Controls and subsidies. In May 1079 their report was submitted to the Government of India. That Committee was appointed by your own people. There was no Marxist or Communist and there is nothing you could smell of Marxism or Communism in it. That Committee says:

"The type of integration between industrial licensing and the overall planning which had been achieved during the Third Plan with the issue of 'Programmes of Industrial Development' by the Planning Commission has not been followed."

They had given some directive an they say that this has not been followed by the Industries Ministry in its licensing policy. Then what do they say?

"The 'Guidelines for industries' issued by the Ministry of Industry do not have the same organic link between the Plan and licensing policy."

The Plan says something, but there is no link between the Plan and the policy that is pursued by the Industry Ministry. This is what has been stated in clear terms. Then goes on:

"The industrial licensing system has not in consequence ensure the development of industries according to plan priorities; has failed to prevent the growth of capacity in non-essential industries."

This is very important. It is encouraging growth of industries in non-essential fields and to that extent it has obstructed growth of essential industries.

"It has not also been effective in securing proper regional dispersal of industries.."

The result is that imbalance has grown; regional imbalance has grown, and lastly, this is the most important observation they have made:

"and has not succeeded in containing monopolies and the concentration of economic power."

This is your own committee's finding. The Committee on Public Undertakings had enquired from the 'Member-Secretary, Planning Commission, when he appeared before the Committee whether there v/as any similar study of the effect of industrial development financing. Tiis is most important as the committee was appointed to go into the auestion of industrial licensing MJHC/. And that committee found that the Industrial Licensing Policy has no relation to the Plan priorities, no regard to regional imbalance, and it had led to a greater concentration of wealth and economic power and also monopolies in this country. But what about the financing? You finance them through the IDB and other financial institutions. What about the financing? They say:

"The development banks have a somewhat limited role in regard to the planned development and excessive regidity to make the financing adhere to plan targets could be counter productive. He however conceded that though some studies on certain aspects of development financing had been undertaken, no comprehensive study of the effect of development financing had been made.."

.This is your position. After 1964 we are now in the year 1982. After 18 years you come up with this amending Bill for increasing the sh? re capital of the Industrial Development Bank of India and asking us to pass the Bil! and sanction that amount also without a proper study as to how it has worked, whether it has achieved the objective of what you call 'socieconomic transformation.' You do not do any such thing. You keep the Parliament in darkness. And if one goes through the Annual Reports of these Banks.... (*Time Bell rings*)

You asked me to stop?

THE VICE-CHAIRMAN (DR ' RAFIQ ZAKARIA) : The Busi-1499 RS—13 ness Advisory Committee has allotted one hour for this.

SHRI R. R. MORARKA (Rajasthan): Two hours, not one hour.

THE VICE-CHAIRMAN (DR. RAFIQ, ZAKARIA): But I have been told it is one hour. {Interrup' tiotu}.

SHRI P. RAMAMURTI : Anyway, you allow me.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Yoy have got 8 minutes.

SHRI P. RAMAMURTI : Allow me a few minutes more. You know that I also cannot speak more for heUh reasons.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The way you were developing. I thought you will take a long time. Also, Mr. Morarka, it is no use interrupting like this. I hive to follow a certain schedule.

SHRI R- R. MORARKA: I only said that two hours have been allotted.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The CPM has been allotted 8 minutes.

SHRI R. R- MORARKA: I do not care what the CPM has been allotted. I only said that the time allotted for this Bill is two hours, not one hour.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): That is all right.

SHRI R. R. MORARKA: I kope this is clear to you now.

{Interruptions}

SHRI P- RAMAMURTI : Now, therefore, this is the position. You

do not have even a study on that. Now, I will like to ask this. Why is it the Bank in its Annual Report or any of its publications does not give facts and figures relating to whom, which industries, which monopoly houses, which other houses. the bulk of the finance has gone. This is the main question that I am asking you. Is not the Parliament entitled to know how the money of the people taken by the Government of India and given to the Industrial Development Bank is being utilised? Whom is it fattening? Is it fattening the Tatas, the Birlas and other such people? Or is it also given to the small-scale sector or other people ? Only a broad statement about so much money to the industry, so much for development purposes, so much for other purposes is given. We cannot get the details from this. Perhaps it is not thought necessary. And, again, how many industries which have received funds from public financial institutions are sick and how many have not paid back the money ? The other day the Reserve Bank stated that nearly Rs. 2000 crores are due and have become irrecoverable and they have to be written off. Two thousand crores can be written off from the Tatas, the Birlas and from other big industrialists. But if the poor people and agriculturists today are not able to repay and if they ask for remission and if they ask for writting off the loans of cooperative societies, the Reserve Bank will come down upon them. You cannot write off and if you do so we cannot give you any money. Is this not your policy? Is it the way of helping the poor people ? I want to say that your people are sitting as Directors. You have your people on the Board of Directors. IDBI has also one of its representatives. But what is the use? Therefore, the conclusion that the people of this country come to is that the so-called Directors who are sitting there, they go there, draw the money, and they are prepared

Amendment Bill,

to about the looting of the public exchaquer. All these big industriatists are a party to it. The corruption is there, right from these to the down. This is what the people of the country come to understand.

Then, Sir, the biggest flaw is that Section 37 of the Act provides for making regulations and rules to attain the objective of the IDBI Act. Till now, 18 years have gone by, and no provision has been made with regard to the regulations and rules. They are not bound by any rules. They can do any damn thing and nobody can check them. This is the actual position of the functioning of the IDBL. Therefore, I say, ualess you are able to regulate this, there is no use. And then, who are the entrepreneurs? To call these people entrepreneurs is a misnomer. What is their entrepreneurship? The banks pay them. They go into collaboration. When they go into collaboration, the entire machinery is paid for by the collaborators. And whatever little they invest, they get back by commission on the purchase of machinery. Practically, the people's money is being put in the hards of these big industrialists. They loot the industry "and make it sick, and make you pay for it. This is what is happening in this country.

Therefore, Sir, unless there is a fantamental change in the Government of India's policy, all these banks and all these things are not going to help the industrialisation of this country. They are only going to increase social tensions in the country, and ultimately you will be responsible for the increase of social tensions in this country. Thank you, Sir.

SHRIMATI KRISHNA KAUL (Uttar Pradesh): Hon'ble Mr. Vice-Chairman, Sir, with your permission I rise to support the Industrial Development Bank of India (Amandment) [Bill, 1932, that has

been introduced by our hon. Minister for Finance. It seeks to increase the authorised capital of the Bank from Rs. 200 crores to Rs. 500 crores.

Sir, this House is aware of the objectives for which this apex organisation, the IDBI, was established in 1964 as a wholly-owned subsidiary of the Reserve Bank of India. In the words of Late T.T. Keishnamechari the then Minister for Finance, "We are envisaging a new Industrial Development Bank as a Central co-ordination agency which ultimately will be concerned directly or indirectly with all problems or questions relating to the long and medium-term financing of industry, and will be in a maition, if necessary, to adopt and enforce system of priorities in promoting future industrial growth." Sir, the ownership of the IDBI was transferred to the Central Government in February, 1976, in view of its enlarged functions. The IDBI is an abex industrial financing institution, as our hon. Minister has just said, with developmental and promotional responsibilities as well. increasing reponsibilities. consequent to expanding industrialisation, this Apex body has been gradually involving itself deeper in all areas of activities, as was expected of it. In order to achieve coordination among all India financial and investment institutions, the IDBI has devised the mechanism of interinstitutional meetings. But these meetings need to be more effective and purposoful.

The IDBI appoints Directors on the Boards of Associated Institutions to make institutional participation at the policy level a meaningful reality. Still, in some of the assisted concerns, nominee Directors have not been appointed. The role of the nominee Directors needs to be clearly defined and their performance should be regularly reviewed. The IDBI provides rehabilitation finance for sick units. But very fewin *

involved?

regain their health. The dustries tragic fact is that once an industry is sick, it continues to remain sick either due to lack of adequate assistance or due to mis-channelisation of funds or may be due to piecemeal assistance. It also goes for convertibility of loans into equity. The IDBI scrutinises proposals for overseas contracts and gives term credit for export of goods. It gives financial assistance to overseas buyers for purchase of engineering goods and for approving, monitering and evaluating the proposals of Indian entrepreneurs for joint ventures abroad. It is claimed that this in turn helps industrialisation in our own country as it involves export of capital goods from here. But does this gain justify and is proportionate to the huge amount of assistance

Under the automatic refinancing scheme of the IDBI, which covers composite term loans up to Rs. 25,000, I would like to know from the han. Minister the steps taken by the IDBI, to monitor how far the artisans and the cottage and village industries have actualy taken the benefit thereof. Besides the lower rate of interest, the IDBI also imposes ceiling on the rate of interest charged by the primary lenders. The IDBI has introduced a systems of business plan and resource fore cast for fixing refinancing limits and monitoring the activities of the financial institutions.

As regards the efforts to augment industrial development in backward areas, the IDBI has undertaken certain significant schemes such as the identification of growth potential by undertaking industrial potential surveys, setting up of industrial and consultancy services in backward areas, entrepreneurial development programmes, compilation of directory giving details of consultants with specialisation in different fields of entrepreneurship etc. The IDBI

is also setting up regional offices and branch offices in backward areas for the benefit of the entrepreneurs there. But I would like to submit that the IDBI has to make more intensive efforts towards reduction of regional imbalances. I understand, the Sivaraman Committee Report in this regard is being examined, in consultation with the State Governments. But this has to be expedited.

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We should take note of some of the achievements of the IDBI. One is, assistance to the small-scale sector has recorded a five-fold increase, as the hon. Minister has just now said, in the last five years, from Rs. 120 crores, that is, 19 per cent, in 1977-78, to Rs. 601 crores, that is 34 per cent, in 1981-82. The total assistance to the small-scale sector is Rs. 2340 crores benefiting 2.5 lakh small units. Assistance to backward areas has increased from Rs. 175 crores in 1977-78 to Rs. 636 crores in 1981-82. Assistance to backward areas has risen to 42.5 per cent of the total assistance on a cumulative basis. To technician entrepreneurs, the IDBI has extended assistance to the tune of Rs. 124 crores, to 5,427 projects. The share of MRTP houses, which is the main bone of contention and which has been criticised so much on the floor of this House just now, has been continuously falling. It was only 7.3 per cent in 1981-82. Their share in cumulative assistance up to June, 1982, was 14.5 per cent. The assistance to the small-scale. sector by the IDBI is 66.1 per cent in the private sector.

In spite of the aforesaid achievements of the IDBI mentioned by me, I would like to draw the attenion of the Government towards certain spheres of activity which need special attention. One is in view of the continuous shortage of power, the IDBI should consider schemes for facilitating the installation of electricity

ganeration equipment and also the use of new reaewable sources energy. The IDBI and other institutions have taken a number of steps to prevent delays and expedite sanction and disbursal of loans. Some further steps in this direction like making the system of lead institution more effective at the post-sanction stage need to be taken.

In this regard, having a singlepoint disbursal system under which disbursals are also done only by the lost institution, would be helpful.

The IDBI and other institutions have taken a number of steps for decentralising power to the regional offices and State level institutions. This process needs to be continued in an effective manner, and extended to the branch offices of the IDBI as wall.

In the past few years due to escalation of prices, project costs have risen sharply. It may be considered whethor the limits on the size of the projects, which can be assisted by State level institutions, may be increased so that smaller and medium-sized applicants nool not have to run to all-India institutions.

For the benefit of the very small entrepreneurs, the State level institutions and the technical consultancy organisations should be asked to prepare project profiles on a large scale and encourage entrepreneur: to take up these projects.

Such entrepreneurs should be gives continuous guidance at the stays of implementation of the project as well as during the operational stage with special emhasis on aspects like marketing etc. The promotional schemes should thus be made more useful for the smallest entrepreneurs.

The requirements of industrial growth and the demand for funds from

the IDBI is continuing to increase. In order to have a balanced debt, equity ratio for the bank, it is considered necessary to increase its share capital.

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The Bill seeks to raise the limit of the authorised capital from the present level of Rs. 200 crores to Rs. 500 crores.

With these words I reiterate my support for the amendment in the Act as by doing so, not only the Government will be empowered to invest an additional 300 cross of rupes; towards the share equity of the Bank, but will also entitle the Bank to receive many times more funds from market loans enabling the IDBI to play a more meaningful role in the industrial development of the country.

SHRI R. R. MORARKA: Mr. Vice-Chairman, Sir, in the history of Parliament I think this is the shortest and the simplest Bill ever introduced. It has only one amending clause which seeks to increase te paid-up capital of the Industrial Development Bank from Rs. 200 crores to Rs. 500 crores. Sir, the justification for that is that the debt equity ratio of this Bank is already 12:1 and, therefore, in order to improve that ratio they want to increase the capital, But I think Sir, there is some mistake. The debt equity ratio is not 12: 1, it is about 18:1. From the latest figure I find that the borrowings of the Bank from the Government of India are Rs. 347 crores, from the Reserve Bank Rs. 1586 crores, from the market Rs. 1698 crores and from other sources Rs. 60 crores. This does not include the current liabilities etc., but even if you total up all these things it comes to about Rs. 4000 crores and the total paid-up capital today is only Rs. 200 crores. So, the ratio is nearly 1: 20. I do not want to spend more time on this. I think the objective of the Bill to increase the paid-up capital is unex. ceptionable and is a welcome feature.

The second point I want to make is that out of the total loans sanctioned the bank gives twothirds indirecty through the commercial banks, state Finance Corporation. Industrial Development Corporation etc. and only one-thirds they give directly to industry. I mention this bacause so far as the indirect financing b conerned, the administrative work with the Bank is very minimum and therefore the administrative expenses of the Bank should be related only to the one-third loans which they disburse. In this connection, the Committee on Public Undertakings bas made very pertinent observations in their Report. I am reading from page 70. It says:

"In this connection, the Committee finds that the administrative cost as percentage of operative margin ranges from 20.3 to 38.3 per cent during the period i97t-79- The Committee feels that this is on the high side considering the fact that a substantial portion of the IDBI lending is through refinancing".

In view o^r that I hope that the Bank will take special care to see that their administrative expenses are reduced so that it is not related to refinancing which is a major portion of their lending.

The third point I want to make is about lendings by the Bank to ttc MRTP companies. Our policy j which was, in a way, mentioned by Mr. Ramamurti, is to reduce the concentration of economic power and the very purpose of the MRTP Act was to curb and reduce tho growth of MRTP houses- Here from this report I find that 23 per cent of tho project finance is given to thi MRTP companies, 36 per cent of the soft loans are given to them and 44.8 per cent of the Technical Development funds is given to such companies Then 25.6 per cent of the rediscounting of the bills goes to them. From this you would see the preponderant share of the MRTP companies in the disbursements and" in the loans sanctioned by this institution.

Amendment Bill,

Another point is about the size of the loans given by the Bank. I would only say that 35 projects costing more than Rs. 50 crores have been given Rs. 905.2 crores and 62 projects costing between 20 and 50 crores have been given Rs. 454.3 crores. Thus 97 projects have been given Rs. 1359.5 crores out of Rs. 2488 crores. In other words, 10 per cent of the projects have been sanctioned more than 54.6 percent of the loans. This, I feel, is somewhat disproportionate.

Now, Sir, about re-financing, 45.2 per cent ofthe total refinance is given through the commercial banks, 38.2 per cent is given through the State Finance Corporations and 16.6 per cent is given through the State Industrial Development Corporations.

Now, Sir, I was mentioning about the rediscounting scheme. I find that while tho new projects have been given only 1.7 crores, the existing projects have been given 329.9 crores. In other words, the rediscounting scheme is only for the

existing projects. The new project do not need it and they do not take any advantage

Now I come to the most important point.

SHRI ARVIND GENESH KULKARNI (Maharashtra): Have you got any figures for cooperatives? Tell him that.

SHRI R.R.MORARKA: I have already stated-perhaps you were not here-that so far as the cooperative sector is concerned, they were given 3.7 per cent or 293 crores. Time permitting, I will elaborate that point further.

Now, as I said, I am coming to the most important point, and that is the point concerning arrears. Sir, the total amount due on 30th June 1982 was 837.75 crores and the amount recovered was 635.77 crores leaving the amount in arrears at 201.98 crores. Sir, this comes to 24.1 per cent but, more than that, out of the total aount due from the direct assistance which was 358.17 crcres, the amount recovered is only i6t.Q5 crores and the amount recoverable in arrears is iq6.22 crores which comes to 54.78 per cent which is simnly staggering. This shows that the method of appraising and evaluating the projects for direct assistance is very weak. In this connection, a<raln I want to call the evidence of the Public Undertakings Committee.

(Time-bell rings).. On page 62 the Report says:---

CThe project anoraisal techniques thus, assume crucial importance the context of realising the planned objetives. According to the Member-Secretary, Planning Commission, there is scope for improvement in fespfd to project appraisal and monitoring in view of the decline

in productivity and profitability of the assisted concerns. The Committee recommend that the Planning Commissi n should issue suitable guidelines for the project apprasat and monitoring by the development banks."

Amendment Bill,

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And, Sir, what is the Action Taken Report of the Government on this? Mr. Deputy Minister, yo* must note it. They say, it is a continuous process of improving the appraisal. Everything is continuous! The very fact that you have about 60 per cent of your dues in arrears on those projects which you have appraised yourself, clearly indicates—does it not?—that there is scope, tAat there is an urgent necessity for improving your appraisal apparatus. Instead of saying that you are taking steps (a), (b), (c) and so on, you tell Parliament in your Action Taken Report t . it is a continuous process. If the pr ess has continued so far and these a-o the results produced, I am sorry to say that it has not been satisfactory and it has not been a feather on your cap.

Now, Sir, you rang the bell and I have got a lot to say, but I will contend myself by mentioning one other point which is more important than the one I have already mentioned and, Sir, that is about the sale of shares by these financial iastitutions. Sir. the financial institutions together with Development Bank, the Industrial Industrial Finance Corporation, the TfTCI, the UnitTrutst of India, the LIC, and the General Insurance eorooration and its subsidiaries, all these have in imnortant corporations of this countr a very large chunk of shares and whe they sell those shares in one lot they transfer the management of a company into the hands of the new persons to whom they sell the shares. There have been recent cases where very important companies, by virtue of either non-action of the financial corporations or the positive action OJ'

selling shares, transferred the management. I will quote one exa! and that is a very It is about India Gement recent one. Ltd. I had put a question about it the day before yesterday, but unfortunately it did not reach for answer. Now what has happened is that in India Cement 32 lakh-odd shares have been sold by the financial institutions to Indian Tobacco Company at a price of Rs. 30 per share, wliich means for a total sum of about Rs. 10 crores, Now, Sir, what are the facts? This company, India Cement Ltd.. has been making losse* and had a accumulated loss of Rs. 3.98 crores but after the cement policy of tin-Government changed, the company is doing so well that all the accumulated losses have besi wiped off and the company is now making a profit of Rs. 20 crores per yea". Now, Sir there has been Independent evaluation by accountants and they have come to the conclusion that the value of assets of this particular company is Rs. r60 crores. A 160 crores company is sold by these institutions for less than io crores of rupees. Why? They say that this is done in the longer interest. .

SHRI ARVIND **GANESH** KULKARNI: What longer interest?

SHRI R. R. MORARKA:

of India, Cement. My questions are: How doe? it serve the longer intrc?t? And if they wanted to reli the shares of this company, why did they not sell to the Cement Corporation of India, which is a public sector undertaking especially charged with the development of the cement industry? Secondly, how did they assure themselves that the price they were getting, namely, Rs. 30 per share, was the best price, that a better price could not be obtained? Thirdly, why did they negotiate only with Indian Tobacco Company? Why did they not negotiate with some other people and se": whether they could give a better offer than them or not? lam giving

you an example only to show, that there is a very wide scope with the financial institutions now

SHRI ARVIND **GANESH** KULKARNI:.You a>-e using very mild words. It is a loot; it is a scandal.

SHRI R. R. MORARKA: Sir, 1 would like to know whether before the sale of shares, which have the potential to change the management, the Finance Ministry or the Governmen! was consulted. And, if they UT;< consulted, what was their view? Sir. like that, there are a few other case? where the management has been management was transferred from the Tatas to somebody- else because the non action, of the financial institutions. IDBI is an apex term fi: ance body, it is a term, finances Ana" in this leady ot 'he particular case of India Cement, though shares did not belong to IDBI in a the large number, the whole- trarfsactnion. j am told, was put through by them.

Sir, why? Tiiere musi" be a <-heck. There must be definite positive puide-lines given by- the Government so that the arbitrary manner te which same ot the institutions are inclined to act for ;ing of their shares and obliging certain people must be stopped. They may have reasons, they may have their own case, I do not want to say anything about it. But, Sir. prima facie this appears to be a very shady transaction. (Time bell rings)

I do not want to strain your kindness any longer. Since you nav!? rung the bell the second time, I conclude here by only saying that hte Government will ake a few things seriously and prescribe definite guidelines at least for the disposal of the shares by these institutions. Thank you.

थीं हुक् म देव शाह्य नार्द्य (दिन्द्र) उपसमाध्यक्ष जी, जो विधेयक ग्रामी ग्रापा है उसके अनुसार बैंक की पंजी बढ़ाई अधिमी और बैंक को ज्यादा पंजी रखनी होगी, इसका विरोध तो नहीं किया जा सकता लेकिन बैंक के पास अगर पंजी ज्यादा दी जाये तो उसका इस्तेमाल बैंज किस ढंग से करे उसकी भी देखना चाहिए । संन्कार का काम होना तो मैं एक बात की ग्रोर सरकार का ध्यान दिलाना चाहता हं कि बैंक के जिये जो पैसे का इस्तेमाल होना चाहिए था. गांवों के विकास के लिये, कूटीर उद्योग के लिये ग्रीर गांवों के ग्रंदर जो उद्योग मर रहे हैं उन उद्योगों की पन-जीवित करने के लियें, इनके लिये इन पैसों का इस्तेमाल तो होता नहीं और जी उद्योग, बडे बड़े उद्योग, जो वहे बड़े कारखाने लगते हैं, बिरला के, टाटा के, मुफतलाल के, सिहानियां के इनकी उद्योग माना जाता है गांव के अन्दर जो कपड़ा बुनने वाला बनकर है जुता बनाने बाला मोची है, गांव का जो लोहार है. बढ़ई है छाता बनाने वाला है. साबन बनाने वाले हैं . उस उद्योग को उद्योग माना ही नहीं जाता. उनको पैसा **दिया नहीं** जाता । मैं खासकर इस बात की यहां इसलिये उठाना चाहता हं कि बिहार में मंजवनी की खादी सबसे ज्यादा प्रसिद्ध श्रीर ग्रन्छी मानी जाती थी ग्रीर वहां कीर्ड हजार बनकर थे ज जलाहे विरादरी के थे. ग्रीर जिनके उद्योग का मस्य आधार वही कपड़ा बनकर अपने उद्योग को चलाना था । लेकिन ग्राज पैसे की कभी के कारण, उनको पैसा नहीं दिवा जाता है, इस कारण हजारों हजार वहां के बनकर बेकार होकर शहर की श्रीर जा रहे हैं, कहां कहां भाग रहे हैं। इसी तरह से उत्तर बिहार सबसे पिछड़ा हआ है वहां कोंई उद्योग नहीं हैं, सिवाय चीनी मिल के । यह बात धाप भी जानते हैं कि यह जो चीनी मिल हैं जिसको हमारी दरभंगा की भाषा में

कहते हैं युकद्म युकद्म चल रही है, यकदम थ्कदम बैंद हो रहीः है । ग्रीर फिर चल रही है। उस मिल के ऊपर किसानों का करोड़ों रुपया बाकी रह जाता है। एक मान उद्योग की स्थापना की गई वह अशोक पेपर मिल थी । वहां पर इसको स्थापित किया गया है ग्राई० डी० बी० छ।ई० ने किया भी लेकिन उसको पैसा वहाँ दिया नहीं गया और ग्रमोक पेपर मिल की यूनिट को उठाकर ब्रासाम में ले जाया गया ! बनता है अस्सिम में और कागज बनता है दरभंगामें। कहीं पल्प बनता है और कहीं कागज बनता है। यह ऐसा ही हो रहा है कि लड़की रहेगी नेपाल में, ग्रांर शादी होगी बंगाल में । कागज कहीं और परंप कहीं, कागज बन रहा है कहीं ग्रीर फैक्टरी है कहीं । तो इस तरह से जो ये कारखाने विठाये गये उत्तर बिहार में, अशोक पेपर मिल, जहां कि हजारो मजदूर ग्राज बेकार होने वाले हैं वहां बैंको के जरिये कोई सुविधा नहीं दी जाती और उसे पैसे का वहां कोई इस्तेमाल नहीं हो पाता इस तरह के कारखाने को आगे बढ़ाने के लिये, मजबती से चलाने के लिये, इस तरह सरकार की ग्रोर से कोई कार्यवाही नहीं की आ रही है। मैं मांग करता हूं कि भारत सरकार इसमें हस्तक्षेप करे ग्रीर उसकी चलाने का काम करे। इसी तरह से उत्तरी बिहार और पूर्वी उत्तर प्रदेश की गरीबी का कारण क्या है ? वहां किसी तरह के उद्योग बढ़े नहीं । बिहार में जो उद्योग आप लोंगो ने लनाये भी, तो जिक्षर बनने चाहिए वहां न बनाकर दर कोने में बड़े उद्योग बना दक्षिण बिहार में, लेकिन उनको भी जितना बनना चाहिए था उतना नहीं बनाया । कोयला हमारा, लोहा हमारा ग्रभ्रक हमारा ग्रीर कारखाना बनेगा

कहीं । सो यह सब शोषण हो रहा है। लेकिन उत्तर बिहार में जो कृषि उत्पादन करने वाले लोग हैं, किसान, खेसी के उह्यादन के आधार पर जो छोटे उद्योग खडे होने चाहिए उधर भी सरकार का ध्यान नहीं गया ऋौर बैकों की पंजी उधर लगाई नहीं बैंकों के जरिये शोषण भी हो रहा है। तो मैं मांग करता हूं कि इन बैंकों की पंजी का इस्तेमाल धाप छोटे छोटे उदयोगों की स्थापना ग्रामीण उदयोगों की स्थापना पर करिये । मैं ग्राप को उदाहरण देना चाहंगा कि हिन्द्स्तान लीवर कंपनी का साबुन भ्राप बनवाते हैं सनलाईट श्रौर उसको गांव में जा कर विकवाते हैं। एक तरफ गांव में बेकारी है नौजवान बेकार बैठे हए हैं । साबन गांव में बन सकता है । दो, तीन, चार, पांच हजार रुपये की पंजी से लगा कर गांव में साबन बन सकता है, दियासलाई गांव में बना सकते हैं लेकिन श्राप विमको से बनवाते हैं, कपड़ा गांव में बना सकते हैं। जब गांब में कपड़ा बन सकता है तो इतने बड़े बड़े कारखानों में करोड़ों रूपये का सरमाया भ्राप लगाते हैं तथा वह कपड़ा गरीबों के सिर पर लाद रहे हैं। इसका क्या कारण है । भ्राप उस कपड़े का उत्पादन गांव में कराइये दूसरा यह है कि बाटा का जुता ला कर श्राप गांव में दे रहे हैं जिससे गांव के मोची बेकार हो रहे हैं। तो एक तरफ यह है और दूसरी तरफ सरकार के जरिये जो मत प्रायः उदयोग हैं वे सरकार का पैसा लट रहे हैं । अब एक दिल्ली का ही ग्राप उदाहरण वे लीजिये। दिल्ली के बारे में सरकार ने जवाब दिया एक करोड़ से ज्यादा रूपया रखने वाले जो कारखाने हैं उनमें केवल दिल्ली शहर में मत उदयोगों पर 48 करोड़ रुपया बैंकों ने लगा रखा है । केवल दिल्ली शहर में ही 48 करोड़ रुपया बीमार

मिल के नाम पर लगाए हुए हैं और बीमार मिलों को आप पैसा देते हैं जब बीमार कोई मिल हो जाए तो सरकार उसको ले लेती है अपने हाप में जैसे सरकार कोई ग्रह्पताल है भीर बीमार मिल हो जाए तो उस बीमार मिल को ला कर के सरकार श्रपने श्रस्पताल में भरती कर के उसकी बढिया चढिया एंटीबायोटिक खिलाए श्रीर उसके ऊपर खब पुंजी लगाए श्रीर जब वह ठीक हो जाए तो स्यापारियों के हाथ में, उद्योगपितयों के हाथ में फिर चली जाए । अन्तिम बात में यह कहना **चाहता** हूं श्रीर सरकार का घ्यान मैं **ग्राक**षित करना चाहता हु कि ग्राप इन बैंकों को पंजी देते हैं ग्रीर दूसरी ग्रोर बढ़े बड़े करोड़ पतियों पर कर बकाया है। उन को सरकार कभी सक्ती से वसूल नहीं करती। श्रगर ग्राप गौर से घ्यान देंगे तो केन्द्रीय उत्पाद शल्क की मद में 31-3-1981 तक बिड़ला के ऊपर बाकी था 8 करोड 71 लाख रुपया, टाटा के ऊपर बाकी था 8 करोड़ 25 लाख रुपया और गोयनका के ऊपर बाकी धा 20 लाख रुपया यह फेवल केन्द्रीय उत्पाद शल्क के मामले में हैं। आय कर के मामले में सुनेंगे तो श्रीर श्राश्चर्य होगा । 31-3-1981 को बिड़ला के अपर बकाया है 12 करोड़ 73 लाख रुपये, टाटा के ऊपर बकाया है 37 लाख 25 हजार रुपये का । मैं यह पूछना चाहता हूं कि एक तरफ यह कहते हैं कि दो सौ करोड़ से पांच सौ करोड़ कर दिया जाए दूसरी तरफ बिड़ला के ऊपर भ्राय कर का 12 करोड़ रुपया बाकी है, केन्द्रीय उत्पाद शतक का 8 करोड़ रुपया बाकी है । एक एक पर 20-20, 25-25. 30-30 करोड रुपया बकाया है इन प्जीपतियों श्रीर कारखानेदारों से इसकी क्यों नहीं वसूलते । दूसरी तरफ गांव

में बले जाइये गांव के किसान पर यदि थोड़ा सा भी कर्जा बाकी है तो उसके गने में रस्सा और हाथ में हबकड़ी लगा कर के जेल में बन्द करते हैं, किसानों को लुटते हैं और मैं अपनी बात को समाप्त करते हुए सरकार से मांग करूँगा कि श्राप बैंकों की पुंजी को बढ़ाते हैं लेकिन इन बैंकों की पंजी का इस्तेमाल पिछड़े क्षेत्रों के विकास के लिए ग्रामीण ग्रौर कुटीर उद्योगों के विकास के लिए खर्च करें धीर बड़े बड़े उदयोगों में जो सरकार का पैसा बकाया है उसको वसूल किया जाए। यह भी ग्राध्वर्य की बात है कि जब क्वेश्वन किया जाता है बैंकों के सम्बन्ध में कि किन पूंजीपतियों के ऊपर कितना बकाया है सरकार जवाब देती है कि बैंक का कानून और नियम ऐसा है कि इसको डिसक्लोज नहीं कर सकते । पैसा देश का है डिसक्लोज नहीं किया जाएगा, मैं एक बाल कह कर खत्म कर रहा हूं जब देश का पैसा है, जनता का पैसा है, पूंजीपति लोग खूब खा रहे हैं, हम हिसाब मांगते हैं सो ग्राप कहते हैं कि सार्वजनिक हित में इसको प्रकाशित नहीं किया जा सकता, यह अन्याय है । उससे भी बड़ा श्रन्याय बिहार में हो रहा है। बैंकों में पैसा जमा करते हैं, उस पैसे को 52%श्राप फिर हम को काम के लिए देते हैं, बाका पैसा नहीं देते । हम जमा करते हैं 100 रुपया बिहार में खर्च किया जाता है 52 रुपया श्रीर बाकी पैसा श्राप ले कर दिल्ली, बम्बई और कलकता जैसे बड़े बड़े शहरों को सजाने पर खर्च करते हैं । जिस इलाके में पैसा जमा किया जाता है उस को उसी प्रदेश में खर्च करें तब देश का विकास होगा, यही मेरा स्झाव है।

श्री राभेश्वर सिंह (उत्तर प्रदेश) : पहले सलपाल जी को बोलने दीजिये।

उपसभाग्यक्ष (डा॰ रफोक जकरोया) : उनको बाद में ब्लायेंगे । रामेश्वर सिंह जी ग्राप चार मिनट लीजिये क्योंकि श्रापकी पार्टी के लिए इतना टाइम है।

Amendment Bilt,

1982

श्री रामेश्वर सिंह : ग्राप मेरी बात सुन लीजिये। जब द्यापने मुझको चार मिनट कह दिया तो हर वनता को बोलने के पहले उनको क्यों नहीं बता दिया कि उनके पास कितने मिनट हैं। हमारे ही साथ यह क्यों होता है।

उमपसाध्यक्ष (डा॰ रफीक जकरीया) : से मैं जरा ज्यादा श्रापकी ग्रादत जानकारी रखता हं।

श्री रामेश्वर सिंह : हम भी ग्राप लोगों की ब्रादत से परेशान हो गये हैं, चेयर की ग्रादत से। ग्राप इसमें से चार मिनट हटा दीजिए, सब निकाल दीजिए ।

जपनमाधः स (डा० रफीक जकरीया) : इसको निकालने के बाद चार मिनट है।

श्री रामेश्वर सिंह: श्रीमन्, मोरारका जी चले गये, उन्होंने बहुत श्रच्छे और बहुत सारी बातें कहीं हैं। हक्मदेव नारायण यादव जीने भी बहुत सी बातें कहीं हैं। मैंने सुबह जो सवाल उठाया बा उसी के यह संबंधित सवाल है । पहले नम्बर पर क्वेश्चन है कि सरकार ने 34 वर्षों में देश में भौद्योगिक संतुलन को बिगाड़ दिया। सरकार ने ऐसी नीतियों को चलाया जिससे कि संतुलन बराबर बिगइता चला गया। इस संतलन को कायम रखने के लिए जब कभी बहस हुई उस बहस को मुकम्मिल नहीं चलने दिया गया । उप-सभाध्यक्ष महादय, मुझको मःफ करिएला, यहीं तक नहीं है, जितनो सहा बातें की जाती हैं उस पर चिंहलदा उड़ायी गई हैं। श्राप बम्बई शहर के रहने वालें हैं।

अपने ताल्लुकात हैं। एक तरफ ग्रापका बम्बई शहर से नाल्नुकात है भौर दूसरी तरफ हमारे ताल्लुकात ईस्टर्न यू०पी० के बलिया शहर से हैं। ग्राप मुकाबला करिये । बम्बई शहर में मैं श्रापको दिखाना चाहता हं कि पूर्वी उत्तर प्रदेश के लोग वहां जा करके फिस तरीके से रहते हैं, उनको ग्रापने कहां पर रहने के लिए स्थान दिया है। उस स्थान की कल्पना आर्प करिये। समद्र के किनारे झोपड़ियां डाल करके करोडों की संख्या में वहां लोग रह रहे हैं। यही हालत सारे देश में हैं। कलकत्ता में चले जाइये, मद्रास में चले जाइये ग्रीर दिल्ली में ही ग्राप देख लीजिए । ग्राप जब बम्बई से ग्राते होंगे तो श्रांख मंदकर निश्चित रूप से कहीं चलते होंगे. सदन में ग्राप जब चेयर पर बैठते हैं तो ग्रांख मुंद लेते हैं। ग्रांख जब मुद लेते हैं तो हमको लगता है कि कहीं न कहीं बहुत बड़ी गड़बड़ी है और उस गड़बड़ी का शिकार होता चला जारहा है। भ्राप दिल्ली शहर में देखिए। हजारों लाखों लोग झोपड़िशों में रह रहे हैं। पैसा ग्राप किसको दे रहे हैं। पैसा आप उनको दे र्धे हैं उन बड़े बड़े घरानों को दे रहे हैं। श्री हक्मदेव नारायण यादव जी चले गये, छन्होंने ग्रापको पढ़कर सुनाया कि बिड़ ना साहब के पास और टाटा साहब के पास कितने कर्जेबाकी हैं। लेकिन गांव का किसान, गांव का छोटा का अवकार, या गांव का जो छोटा उदयोग चलाने वाला है, जो करघा बेचने वाला है, ग्राभी मैं काश्मीर में गया था वहां कालीन के नाम पर जिन्होंने पैसा लिया हुग्रा है उन सबकी हालत क्या है। आप देखेंगे कि सारी छोटी इंडस्ट्रीज बैठती चली जा रही हैं। कर्जे के कारण धापतमाम उनके ऊपर कुर्की और नीलाम कर रहे हैं। बिडला साहब की कोई कूर्की क्यों नहीं करते हैं ?

ग्रमी भी उपसमाध्यक्ष महोदय, भारत सरकार ने और वित्त मंत्री जी ने तथा इंडस्टीज विभाग ने विडला साहब को पिछले महीते तीत कारखानों को बैठाने के लाइसेंस इश्य किये हैं। जब बिडला साहब के पास पैसानहीं है, जब ग्राप उनसे कर्जाताडी वसूल कर पारहे हैं तो फैक्टियां बैठाने के लिए उनको क्यों इजाजन दी जा रही है। उपसभाष्यक्ष महोदय, मेरा कहना है कि जब तक जो भी व्यापारी है जिसके ऊपर भी सरकार का पैसा बाकी है चाहे किसी तरह का पैना सरकार का क्यों न बाकी हो, वह पैसा बसूल न हो जाबे तब तक उनको कोई लाइसेंस न दिया जाये। लेकिन नहीं, इस लूट में, श्रोमन्,

Amendment Bill,

4.00 P.M. घोर इस अंधेरगर्दी में केवन विड्ला साहब का ही हाब नहीं है, इसमें सरकारी पन का भी हाब है। ग्राप कह सकते हैं कि सरकार पर ग्रासीप लागने का काम तुम करते हो।

मैं दावें के साथ कहना चाहता है कि ग्राज देश बुरी तरह से भ्रष्टाचार में लिप्त हो गया है। जितनी भी भ्रष्टाचार की बात करिए, जितनी बेईमानी की बात करिए, सरकारी पक्ष कहता है कि यह सारा झठ है । मैं ग्रापने पूछना चाहता हूं कि ग्रगर यह झूठ है, तो यह सारे पैसे उनके पास बाकी हैं ग्रीर ग्राप उनको ही लाइसेंस दे रहे हैं ग्रीर वे बडी-बडी फैक्ट्रियां कायम कर रहे हैं।

ग्राप कतकता में चने जाइये, वहां क्या हो रहा है? जो इंडस्ट्री पहले से वहां पर बैठी हुई है, बैंक का यहां पर करोड़ों रुपया बाकी है और वहीं मिल-मालिक, वहीं फौक्ट्री वाले जाकर दूसरे फैक्ट्री बिठा रहा इलाकों में (व्यवधान)

भी रामेश्वर सिंह: ग्रमी कल्याण राय जो ने कहा है कि हिन्दुस्तान के बाहर जा करके बिठा रहे हैं, लेकिन में हिन्दुस्तान की चर्चा कर रहा हूं। यह बड़े-बड़े लोग उद्योगपति एक तरफ तो कहते हैं कि हमारा उद्योग चल नहीं रहा है और दूसरो तरफ उद्योग को ले जाकर के चले जा रहे हैं दूसरे हिस्से में। कहां ले जा रहे हैं, कि जहां पर मंत्री लोग चाहते हैं कि हमारे इलाके में कारवाते लगें--आधा हिस्सा तुम्हारा और आधी हिस्सेदारी हमारी ।... (अवधान)

उपतम्हाक्षा (डा० रफोक जकरोवा) : धन्यवाद, रामेश्वर सिंह जी (व्यवधान)

श्री रामेश्वर सिंह: ग्रभी मोरारका जी ने कहा कि ग्रापने शेयर बेचा है (समय की घंडी) तो टाटा को ही आपने आफर क्यों किया ?

उपतमाध्यक्ष (डा० रफोक्ष जकरोया) : वह तो सब प्वाइंटस--मोरारका जी ने जिस कावलियत और खुबी के साथ वह प्वाइंट्स रखे हैं, उसको आप ... (व्यवधान)

श्री रामेश्वर सिंह : ग्रच्छा, ठीक है, उन्होंने बहुत काबलीयत के साथ रखे हैं, तो मैं बेवक्फी के साथ रख रहा हं।

उपतमाध्यक्ष (डा० रफोक जकरोबा : मैं यह नहीं कहंगा रामेश्वर सिंह जी।

श्री रामेश्वर सिंह: मैं जानता हूं कि ग्राप हमारे साथ क्या करेंगे, क्योंकि मैं भ्कतभोगी हूं।

उपतमाध्यक (डाः रफीक जकरीया) : मैं ग्रापके साथ कुछ नहीं करता है। ग्राप मेहरबानी करके एक-दो मिनट में खत्म करिए ।

Amendment Bill,

श्री रामेश्वर सिंह: आप थोड़ा धैर्य रखिए । अगर उनका बृद्धिमानी का है, तो हमारा बेवक्फी का है--पर टाटा साहब को दस करोड़ का शेयर क्यों बेचा है ? इसलिए बेचा कि टाटा को जो भ्रापने दस करोड़ का शेयर बेचा, वह जान-बूझ करके ग्रापने दिया क्योंकि पांच करोड़ की हिस्सेदारी आपकी उसमें हीगी । अगर हम यह कहेंगे, तो आप कह सकते हैं कि यह हमारे ऊपर आप ग्रभियोग लगा रहे हैं।

उपतमः ध्यक्ष जी, मैं और भी एवः-दो बातें आपसे कहना चाहता हं...

उपसमाध्यक (डा० रफीक जकरीया) : नहीं-नहीं, बस ।

श्री रामेश्वर सिंह: ग्रापने ही तो कहा है कि एक-दो बात कह करके खत्ब करिए।

उपसभाधनका (डा॰ रफीक जकरीया) : नहीं दो मिनट में और उसमें से एक मिनट तो आपने ले लिया है। देखिये, श्रभी सेठी साहब ने स्टेटमेंट भी देना है ।

श्री रामेश्वर सिंह : ग्रन्छा, स्टेटमेंट के बाद।

उपसमाध्यक्ष (डा॰ रफीक जकरीया): नहीं मैं ग्रापको नहीं ब्लाऊंगा ।

श्री कल्याण राथ: छोड़िये, उनको एक-दो मिनट का कनसैशन दे दीजिए।

उपसमाध्यक्ष (डा० रफीक जकरीया) : नहीं, ग्रव उस बात को कहने में दस मिनट ले लेंगे।

श्री रामेश्वर सिंह : नहीं, मैं वायदा करता हं कि पांच मिनट से ज्यादा नहीं लंगा ।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Your party has got four minutes. You have already taken ten minutes. You want another five minutes more. I will give you two minutes.

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SHRI P. N. SUKUL (Uttar Pradesh): On a point of order.

. अभी-अभी रामेश्वर सिंह जी ने जिहा कि मैं अभी बातें बेवनुकी से रखेगा ।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): That was in a lighter voin. I do not think you should take it seriously. It was his humility to have put in that way. There is no point of order in it.

हाः भंदन मोहन सिंह सिद्धू (उत्तर प्रदेश): आपकी समज में आ गया, वहो क्या सम है।

. श्री जनवीस प्रताद मानुर (उत्तर प्रदेश) : कौनसी बात श्राप समझते हैं । • • • (बाबबान)

े श्री रामेश्वर सिंह : हन इतने में तो खरम कर दिये होते । हन दोन्तीन मितट ग्राबिर में होंगे ।

STATEMENT BY MINISTER SITUATION IN PUNJAB

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The Home Minister is making a statement and he has toid me that after the statement he will be prepared for any kind of clarification that the Members may want. I would, therefore reques that he need not be interrupted when he makes the statement. The Hom₉ Minister

THE MINISTER OF HOME AFFAIRS (SHRI P. C SETHI): Mr. Vice-Chairman, Sir, Government has been

deeply distressed over the situation ia Punjab. The Prime Minister and senior members of the Cabinet have met delegations of the Akalis several times. The Prime Minister has indicated to them that practically all religious demands could be accepted subject to details being worked out but this could not be finalised because of their other demands.

During the recent agitation, Government made further efforts to resolve the crisis and has been considering the demands conveyed recently by the 5-member committee of Akali leaders through Sardar Swaran Singh. Certain area? of agreement have been identified in re3pect of some demands. The othe" concern various States also. Therefore consultations have to be held with the Puniab and other concerned Governments and also with representatives of other communities before a decision can be taken. This process of consultation has been initiated and I have been in touch with the respective Chief Ministers and others, including leaders of Opposition parties and Members of Parliament. Tt is likely that this process will take some more time.

In taking any decision the Government cannot ignore the overall "interest of national unity, integrity and the welfare of aU sections of the people.

Government hopes and trusts that respresentatives of the Akali Dal will look at their problems in the larger contest. We repeat our invitation to them to come for further discussions and to create the right atmosphere for this by calling off or suspending their agitation. I hope that in the present circumstances nothing will be done which may escalate tension or give rise to violence and suffering. I appeal to all parties to extend their cooperation.